

# LOK SABHA

## BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

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Nos. 60 - 99]

[Friday, June 14, 2019/ Jyaistha 24, 1941(Saka)

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**No. 60**

**Table Office**

### **Election of Speaker**

In pursuance of sub-rule (1) of Rule 7 of the Rules of Procedure and Conduct of Business in Lok Sabha, the President has been pleased to fix **Wednesday, the 19<sup>th</sup> June, 2019**, for holding the election to the office of the Speaker, Lok Sabha.

2. In this connection attention of Members is invited to sub-rules (2), (3) and (4) of Rule 7 of the Rules of Procedure and Conduct of Business in Lok Sabha which are reproduced below:-

“(2) At any time before noon on the day preceding the date so fixed, any member may give notice in writing, addressed to the Secretary-General, of a motion that another member be chosen as the Speaker of the House, and the notice shall be seconded by a third member and shall be accompanied by a statement by the member whose name is proposed in the notice that the member proposed is willing to serve as Speaker, if elected:

Provided that a member shall not propose one's own name, or second a motion proposing the member's own name, or propose or second more than one motion.

(3) A member in whose name a motion stands on the list of business shall, unless makes a statement conveying unwillingness to move the motion, move the motion when called upon to do so.

Provided that such statement shall be confined to, conveying the unwillingness, or moving the motion for decision of the House under sub-rule (4).

(4) The motions which have been moved and duly seconded shall be put one by one in the order in which they have been moved, and decided, if necessary, by division. If any motion is carried, the person presiding shall, without putting later motions, declare that the member proposed in the motion which has been carried, has been chosen as the Speaker of the House.”

3. In the present case, notices of motions for the election of the Speaker can be given **before 12 noon on the 18<sup>th</sup> June, 2019.**

4. For the convenience of members, printed forms for giving notices of motions for election of Speaker are available in the Parliamentary Notice Office.

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## President's Address

Date of Address - The President will address both Houses of Parliament assembled together on **Thursday, the 20<sup>th</sup> June, 2019 at 11 A.M.** in the Central Hall of the Parliament House, New Delhi.

2. Road Traffic -- Members are requested to arrive at the Parliament House by 10.30 A.M. in order to obviate any inconvenience to which members may otherwise be put on account of the regulation of the road traffic near the approaches to the Parliament House.

3. Arrival and Departure of President - (a) The President will arrive at the Parliament House at 10.55 A.M. and will come in procession alongwith the Chairman of Rajya Sabha, Prime Minister, Speaker of Lok Sabha and the Minister of Parliamentary Affairs to the Central Hall of the Parliament House at 11 A.M. sharp.

(b) Members are requested to take their seats by 10.55 A.M. *i.e.* five minutes before the President arrives in the Central Hall. In case any member faces any difficulty regarding one's seat, the member may contact the Parliament Security Service Staff on duty in the Central Hall.

(c) Members are also requested not to leave the Central Hall when the President is addressing.

(d) After the address, the President will leave in procession. Members are requested to remain in the Central Hall, until the departure of the President from the Parliament House.

4. *Amendments to the Motion of Thanks on President's Address* –  
Notices of amendments to the Motion of Thanks can be given after a copy of the President's Address has been laid on the Table of the House on the 20<sup>th</sup> June, 2019. Members who wish to see the form of amendments to the Motion of Thanks may please consult the Lok Sabha Debates containing the amendments that were moved and discussed in the previous years. A few copies of the relevant Debates have been kept in the Parliamentary Notice Office for ready reference.

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No. 62

Table Office

### **Supply of Copies of President's Address**

Copies of the President's Address will be available in the Lobby after a copy of the Address has been laid on the Table of the House by the Secretary General.

Members may obtain a copy of the President's Address from the Lobby. Members who do not take their copy from the Lobby on the 20<sup>th</sup> June, 2019 may obtain it from the Publications Counter later on.

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### Sitting of Lok Sabha

Lok Sabha will sit for transaction of Government business half-an-hour after the conclusion of the President's Address on the 20<sup>th</sup> June, 2019.

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No.64

### Centralised Pass Issue Cell

**Issue of Visitors' cards to the guest of Hon`ble Members (Lok Sabha) on the occasion of President`s Address to the Members of both Houses, in the Central Hall of the Parliament.**

Applications for Visitors' Cards for the Galleries of the Central Hall to the guests of Hon`ble members for 20<sup>th</sup> June, 2019 when the Hon`ble President will address both the Houses of Parliament assembled together in the Central Hall may be sent by 2 P.M. on Wednesday, 19<sup>th</sup> June, 2019 at the latest.

2. On the top of the applications for Visitors' Cards, Hon'ble members may please write **"For President's Address"**.

3. As the seating capacity in Visitors' Galleries of the Central Hall for the guests of the Members of Lok Sabha is only 150, Hon' ble member may apply for Visitors' **Card for one person only.** For the issue of Visitors' Cards, preference will be given to the spouse of a member. Further, the issue of Visitors' Cards will be stopped as soon as 150 cards are issued. The requests not accommodated for Central hall Visitors' gallery passes shall be considered for Visitors' gallery passes for the business of Lok Sabha to be held on the same day, i.e., 20<sup>th</sup> June, 2019, half-an-hour after the conclusion of the President Address.
4. Visitors' Cards issued for the President's Address will also be valid for the galleries of Lok Sabha on that day.
5. Kind co-operation of the Hon'ble members is solicited.

**Oath or Affirmation**

In continuation of para 4 dated 3 June, 2019, Members are again informed that Members will make and subscribe the oath or affirmation as required by Article 99 of the Constitution on Monday, the 17<sup>th</sup> June, 2019 from 11 A.M. onwards in the House. A member who is unable to make and subscribe the oath or affirmation on that day may do so on any subsequent sitting of Lok Sabha at 11 A.M. after giving advance intimation to the Secretary General by 10 A.M. on that day.

2. The following **revised** procedure has been laid down for making and subscribing the oath or affirmation:-

*'On the name of a member being called by the Secretary General, the member will proceed from the place he/she is occupying to the right side of the Secretary General's table, where a copy of the form of oath or affirmation, as the case may be, will be handed over to him/her on production of the original certificate of Election already checked by an officer of the House. The member will face the Chair while making the oath or affirmation **and will then sign Roll of Members which will be placed on the Table on the right hand side of Secretary General's table. Thereafter, the member will go up to and shake hands with, or wish the Chair, who will then give the member permission to take his/her seat in the House. The member will pass behind the Chair to the other side of the Table and take his/her seat in the House.'***

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**No 'Zero Hour' on 17th, 18th, 19th and 20th of June, 2019**

Members are informed that owing to oath or affirmation by newly elected members in the House, election of Hon'ble Speaker and President's Address during first four days of the first session of the Seventeenth Lok Sabha, there will be no 'Zero Hour' on 17th, 18th, 19th and 20th of June, 2019.

Members are informed that Matters of Urgent Public Importance raised after Question Hour, i.e. during 'Zero Hour' are supposed to be taken up from 21 June, 2019. **However, it is for kind information of members that to raise Matters of Urgent Public Importance during 'Zero Hour' on Friday, the 21.06.2019, they may table notices on Thursday, the 20.06.2019, between 1700 hours and 1800 hours either online through e-portal or manually in the Parliamentary Notice Office.**

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**Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.

- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
  - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
  - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
  - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
  - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

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**Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

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**Time for giving notices under Rule 377 for the week commencing  
Monday, 24 June, 2019**

Members are informed that notices for raising matters under Rule 377 for the week commencing **Monday, 24 June, 2019** shall be entertained from 1000 hrs. on **Wednesday, 19 June, 2019**.

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 19 June, 2019** shall be deemed to have been received at the same point of time and these shall be balloted to determine the priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A member is permitted to raise not more than one matter during a week.

Attention of members is drawn to provision of Rule 377 which reads as follows :-

“A member who wishes to bring to the notice of the House a matter which is not a point of order, shall give notice in writing to the Secretary General specifying clearly and precisely the text of the matter to be raised. The Member shall be permitted to raise it only after the Speaker has given the consent and at such time and date as the Speaker may fix.”

Members are, therefore, requested to give the text of the matter alongwith the notice.

Notice which does not contain text shall not be included in the ballot.

The text of the notice should be limited to 150 words.

Further, special attention of members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall inter alia satisfy the following conditions :-

377A (i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

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**ONLINE CIRCULATION OF COPIES OF PRIVATE MEMBERS' BILLS**

Members are informed that as per orders of the Speaker to give fillip to various measures to reduce the use of papers in Parliamentary matters, *w.e.f.* 5 December, 2016 (16<sup>th</sup> Lok Sabha), Private Members' Bills (To be introduced in Lok Sabha) are being circulated to Members by uploading the e-text of Bills on the e-portal for the Members (Bulletin-Part II, Para No. 4409 dated 24.11.2016 also refers)

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**Entry in Parliamentary Notice Office**

As members are aware, Parliamentary Notice Office (Room No. 23, Parliament House) receives all notices and communications from members, supplies various forms for the use of members and renders assistance to the members with regard to their Parliamentary work.

At a meeting held by the Speaker with the Leaders of Parties/Groups on 27 March, 1990, it was decided that members may not insist upon taking their guests/friends/relatives inside Parliamentary Notice Office and in any case they may not be permitted to stay there or to use office phones as it leads to avoidable congestion in the room and serious inconvenience to other members in their Parliamentary work.

**Members are accordingly requested not to insist upon bringing their guests/friends/relatives inside the Parliamentary Notice Office.**

Kind co-operation of members is solicited.

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**Lockers for use of Members**

For the convenience of members, lockers have been provided in the Outer Lobby of Lok Sabha where members may keep their parliamentary papers, etc.

2. As lockers are limited in number, lockers to members will be issued on **FIRST COME FIRST SERVED BASIS**. Each locker has a lock and key. Members are requested to collect the keys of the lockers from the Parliamentary Notice Office during working hours.

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**Parliament Museum**

The hi-tech Parliament Museum depicts the continuum of India's democratic heritage. The story is narrated with the help of walk-through period settings, with sound-light-video-synchronization, large screen interactive computer multi-media and immersive visualization with multi-screen panoramic projection, virtual reality and animatronics. The Museum is equipped with a Resource Centre with a fully computerized textual and visual information bank.

Members are requested to make it convenient to visit the Museum with their families. The Museum, which is located in Hall G-118 (Ground Floor), Parliament Library Building, is open from Monday (during Session period) to Saturday (11:00 AM to 5:00 PM). Members may please contact Telephone Nos. 23035318, 23035325, 23035326 for further assistance.

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**Guidelines for Members to familiarize with the operation of Security Gadgets in Parliament House Complex**

1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorised entry.
2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom Barrier, the driver must **STOP** the vehicle immediately.
3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier- II.
5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the person driving the vehicle to bring the vehicle to a safe halt. Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants.
6. Security Power Fence (SPF) has been installed in the entire perimeter of PH Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official on the spot.
8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path near Boom Barrier.
10. Hon'ble Members are requested to keep their mobile phone's "Alarm / Reminder Tones" in "OFF" mode to respect the decorum of the House.

Kind co-operation of Members is solicited.



**RESULTS OF BALLOTS OF NOTICES OF  
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 14<sup>th</sup> June, 2019 for the sitting of Lok Sabha to be held on **01<sup>st</sup> July, 2019** were held in the presence of **SHRI N.C. GUPTA, JOINT SECRETARY,** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 610 notices were received and 152 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. [loksabha.nic.in](http://loksabha.nic.in).

3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

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## Membership of Indian Parliamentary Group

The Indian Parliamentary Group is an autonomous body formed in the year 1949 in pursuance of a motion adopted by the Constituent Assembly (Legislative) on 16 August, 1948. Membership of the Indian Parliamentary Group is open to all the Members of Parliament (Lok Sabha and Rajya Sabha) and Ex-Members of Parliament. All Members of the Lok Sabha / Rajya Sabha who have not yet become member of the Group are requested to join the Group.

The life membership of the Group can be obtained on payment of Rs. 500/- and filling up the prescribed form available in the Parliament Notice Offices of Lok Sabha and Conference Branch (Room No. 340, Parliament House Annexe) of the Lok Sabha Secretariat. Form is also available on the website of Indian Parliamentary Group i.e. [www.ipg.nic.in](http://www.ipg.nic.in) .

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### **Non-Official Visits abroad by Members of Parliament**

The following guidelines are to be observed by Members in connection with their non-official visits abroad:-

- (i) If any invitation from any foreign source namely, Government of any country, foreign organizations, etc. is received directly by a Member, a copy of such invitation letter giving full details of the purpose of the visits and the hospitality to be accepted should be sent to :
  - (a) the Ministry of External Affairs for political clearance; and
  - (b) the Secretary, Ministry of Home Affairs (Foreigners Division (FCRA), NDCC-II Building, Jai Singh Road, Near Jantar Mantar, New Delhi) for accepting any foreign hospitality being offered during visits abroad.
- (ii) On receipt of political clearance from the Ministry of External Affairs and FCRA permission from the Ministry of Home Affairs, the Member concerned shall keep the Hon'ble Speaker, Lok Sabha informed, inter-alia, of the purpose of the visit and the hospitality proposed to be received.
- (iii) It may kindly be ensured that none of their activities during those visits give an unintended impression that Members are on an official visit on behalf of Parliament.
- (iv) Before accepting the hospitality the Members should satisfy themselves about the credentials of the organization / institution extending the hospitality.

Kind cooperation of the members is solicited.

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**Scheme of Financial Entitlement of Members of Lok Sabha for procurement of  
Computer Equipment**

Members are informed that they are entitled to purchase computer equipment under the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

2. The salient features of the Scheme are as under:-

- (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000 w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
  - (1) Desktop (HP, Dell, Acer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
  - (2) Laptop (Any Brand)
  - (3) Pen Drive
  - (4) CDs/DVDs (Maximum number of 100)
  - (5) Printer (Deskjet/Laserjet/Multi-functional/portable) (Any Brand)
  - (6) Scanner (Any Brand)
  - (7) UPS (With Desktop only)
  - (8) Handheld Communicator/Palmtop Computer (Any Brand)
  - (9) Data Internet Cards
  - (10) MS Office
  - (11) Anti Virus Software
  - (12) Language Software and Speech Recognition Software
  - (13) Other Computer Accessories
  - (14) eReader (iOS or Android based devices or devices having facilities of eReading)

- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.
- (iv) Member may also submit the quotation of a vendor and consent form (copy enclosed) duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website <http://loksabha.nic.in> under the Heading “Members – Sitting Members – Scheme for Computer Equipment”.

3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building New Delhi (Tel.No. 23035055/23794886).

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**Issue of passes to the visitors/ guests of Hon'ble Members of Parliament**

Hon'ble Members of Parliament are requested with the following:

- i) Hon'ble Members are requested to insist upon their guests/visitors to provide their correct addresses and contact number in the application forms for issuing of Public Gallery Passes. This will facilitate police verification.
- ii) Hon'ble Members are also requested to provide a copy of the visitor's residence proof/I Card which should be attached with the application form for issuing of Gallery pass.
- iii) Hon'ble Members are further requested to make their requests for issuing of passes preferably at least one day in advance to give time for verification of antecedents of visitors.

Kind cooperation of Hon'ble Members is solicited.

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**Security arrangements in the Parliament House Complex**

Members are requested to display their Identity Cards while entering in the Parliament House Complex and facilitate the Parliament Security Service for identification.

Visitors/ Guests accompanying Hon'ble Members/ Former Members of Parliament are requested **to pass through Door Frame Metal Detectors installed at various gates** and they may also be subjected to physical search. The baggage etc. being carried by the visitors would also be scanned/ searched by the Security Staff.

Kind co-operation of Hon'ble Members is solicited.

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**Entry of visitors accompanying Hon'ble Members of Parliament into Parliament House**

For security reasons the Parliament Security Service staff have been given instructions not to allow anyone including guests of Hon'ble Members inside Parliament House without a proper pass. Hon'ble Members of Parliament are also requested not to bring their guest/ visitors inside Parliament House through Building Gate Nos. 3, 5 and 7. Visitors having valid passes may be taken inside Parliament House through any of the gates where Door Frame Metal Detectors have been installed. Hon'ble Members of Parliament are further advised to clearly inform their guests/ visitors that they will only be permitted in the area for which the visitor pass has been issued and will not have access to any other area.

Kind cooperation of Hon'ble Members is solicited.

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**Entry to Parliament House and Central Hall**

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Kind cooperation of Hon'ble Members is solicited.

**Restrictions on admission into Inner and Outer Lobbies of the  
Lok Sabha during the Session**

The admission to Inner and Outer Lobbies is restricted to Hon'ble Members/ Hon'ble Ex-Members of Parliament and the following categories of persons connected with official business or otherwise:-

1. Persons holding passes valid for "LOBBIES"; and
2. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.



**Issue of Casual Entry Passes**

It has been observed that large number of visitors are required to be issued casual entry pass to the Parliament House on request from Hon'ble Members of the Parliament at a short notice. These visitors, whose character and antecedents cannot be verified, because of instant request, pose a security problem apart from causing inconvenience to Hon'ble Members of Parliament by their free movement inside the Parliament House Building.

Hon'ble Members are, therefore, requested to apply for casual entry passes only in case of absolute necessity. In other cases, Hon'ble Ministers/ Hon'ble Members of Parliament may meet them in their own offices/ Parliament Reception Office, respectively.

Kind cooperation of Hon'ble Members is solicited.

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**Ferry car services for Hon'ble Members**

In view of the security concern, commercial vehicles viz. Taxi / Autorickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles / mode of transportation, Hon'ble Members are requested, to please get down at Iron Gates and make use of ferry cars available at Iron Gates No.1, Iron Gate No.3 & 8 inside and Talkatora Road - I & II. For departure also, ferry car will be available in front of Building Gate No.1 & 4.

Kind cooperation of Hon'ble Members is solicited.

**Carrying or Display of Fire Arms in Parliament House Complex**

The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/ earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

**Distribution of Literature, Pamphlets, Press Notes, Leaflets within the precincts of the Parliament House**

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

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**Demonstration, Dharna, Strike, Fast etc. within the Precincts of the House**

Hon'ble Members are requested not to use the precincts of the House for any demonstration, dharna, strike or fast for the purpose of performing any religious ceremony.

Kind cooperation of Hon'ble Members is solicited.

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**No. 89**

**Parliament Security Service, PH**

**Show-round of Parliament House**

Show round of Parliament House for family members/relatives/guests of Hon'ble MPs as per norms shall be conducted on working days (1030 hrs to 1730 hrs) during inter-session period. No show round will be conducted on five working days prior to commencement of session due to administrative and security concern.

Kind co-operation of Hon'ble Members is solicited.

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**No. 90**

**Parliament Security Service, PH**

**Stoppage of entry of Armed Escorts/ P.S.O. coming to  
Parliament House Estate**

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/ Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the Vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

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**No. 91**

**Parliament Security Service, PH**

**Speed regulation of vehicles entering Parliament House Complex**

With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

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**No. 92**

**Parliament Security Service, PH**

**Restriction of Exit for pedestrians through Iron Gate No. 1**

State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No. 1 and vice-versa and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

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**No. 93**

**Parliament Security Service, PH**

**Physical Check of Cars/ Vehicles and Brief Cases**

For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Plot 118 and lock the cycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

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**No. 94**

**Parliament Security Service, PH**

**Traffic Management near Building Gate-1, 4 & Plot No.118, Parliament House.**

With the construction of a VIP road connecting Parliament House Annexe and Parliament House, the movement of traffic in and around Building Gate-4 of Parliament House has become multi-directional. The volume of traffic converging in the limited area in front of this Gate has

increased manifold. Apart of it, traffic congestions have also been observed in front of Building Gate No.1, Parliament House and other junctions including parking areas in Parliament House Complex.

Adequate deployment of traffic staff have been made and suitable cautionary signages have been displayed for effective traffic management.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations and also to exercise due caution while driving in this area.

Kind co-operation of Hon'ble Members is solicited.

**No. 95**

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**Parliament Security Service, PH**

**Switching off the mobile phones and alarm bell inside**

**Lok Sabha Chamber**

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

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**No. 96**

**Parliament Security Service, PH**

**Restriction to the entry of children in Central Hall and Lobbies**

In order to avoid inconvenience to other Hon'ble Members and to maintain the dignity and decorum of the Lobby and Central Hall, Hon'ble Members are requested not to bring children below ten years of age to the Lobbies and Central Hall

Kind co-operation of Hon'ble Members is solicited.

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### Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

xxx

xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

**No. 98**

**MS Branch**

**E-TEXT NOT RECEIVED**

**TEXT OF OATH AND AFFIRMATION**

Members are informed that sample formats of texts of Oath and affirmation in all 22 languages specified in Eight Schedule to the Constitution of India are uploaded on the Lok Sabha Website.

Hon'ble Members are requested to take Oath or make Affirmation in the prescribed format only.

**SNEHLATA SHRIVASTAVA**  
**Secretary General**